

Air Route for Hazaribagh

768. SHRI MAHABIR LAL BISHVAKARMA : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government propose to connect Hazaribagh in South Bihar with air route; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM) : (a) No, Sir.

(b) Does not arise.

Infrastructural Facilities

769. SHRIMATI SUMITRA MAHAJAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have formulated any scheme for creating infrastructural facilities for I.I.M. started at Indore; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) The Government have approved the establishment of IIM at Indore with a total outlay of Rs. 43.10 crore during 9th Plan period and have taken several steps for operationalisation of the institute. The Society/Board of Governors (BoG) have been constituted and the Project Director has assumed his charge. Land measuring about 150 acres have been acquired for the establishment of the Institute.

[*English*]

Flouting of HC Order

770. SHRI SHANTILAL PARSOTAMDAS PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Bid to flout HC order on school quota" appearing in the 'Economic Times' dated May 14, 1997;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) The news report refers to a writ petition filed by an association of KVS employees in Delhi High Court against special dispensation admissions in Kendriya Vidyalayas. Hon'ble High Court in its order dated 11.4.97 disposed of this petition as infructuous in view of Government's decision to abolish all discretionary quotas enjoyed by the Ministers in all the Ministries/Departments of Govt. of India. A miscellaneous petition filed by Kendriya Vidyalaya Sangathan to allow them to make special dispensation admissions pending finalisation of this writ petition was also dismissed by the Court vide this order.

(c) The Government has not flouted any orders of the Courts.

Frauds in Telephone Bills of Naval Headquarters

771. LT. GEN. (RETD.) PRAKASH MANI TRIPATHI:
SHRI MANGAL RAM PREMI :
SHRI PRADIP BHATTACHARYA :

Will the Minister of DEFENCE be please to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "Eleven held for fraud in Naval Headquarters" appearing in the 'Indian Express' dated July 1, 1997;

(b) if so, the details thereof;

(c) whether Naval Headquarters had been making payment of telephone bills of some private subscribers, and thereby the Navy have lost more than Rs. 1 crore till date;

(d) if so, whether any enquiry has been ordered to punish the culprits involved in the said scam;

(e) if so, the present status of the matter; and

(f) the action taken against the officers who failed to exercise proper supervision on their subordinates and for keeping unduly long the sailors and officers at Naval Headquarters?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Yes, Sir.

(b) and (c) The CBI, Delhi Branch which is investigating into this case had indicated that one retired Chief Petty Officer and a few civilian clerks of Naval Headquarters used to prepare forged duplicate/supplementary telephone bills against Naval Headquarters telephones in connivance with MTNL staff on printed MTNL forms. These bills were processed in the normal manner and cheques issued in favour of MTNL against payment of Naval Headquarters telephone bills listed in the contingent bill. The cheque alongwith contingent bill mentioning the Naval Headquarters telephone numbers were used and presented to MTNL and MTNL receipt on the contingent bill duly obtained for the Naval Headquarters. From the initial scrutiny of the records of Naval Headquarters, the CBI has seized suspected bogus bills/documents from 1991 onwards totalling Rs. 44 lakhs approximately. The CBI have arrested two civilian clerks working in Naval Headquarters & one retired Chief Petty Officer of the Navy. Besides, one MTNL employee & eight private persons have been arrested by CBI. As on 24.7.97 five accused persons are still in judicial custody.

(d) and (e) The CBI, Delhi, Branch has already registered a criminal case against the accused persons.

(f) A tenure of an Officer/Sailor at Naval Headquarters is restricted to a period of 3 to 5 years, and two years respectively. However, in exceptional cases, special dispensation is given keeping the requirement of Service in mind.

Canon Bofors Shells

72. SHRI MANGAL RAM PREMI : Will the Minister of DEFENCE be pleased to state:

(a) whether the Government are aware that five live canon Bofors shells were found in a coal wagon recently in Delhi;

(b) if so, whether any investigation into the matter has been made and if so, the findings thereof; and

(c) the further action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) to (c) Five containers carrying propellant charges and not live shells

were found in coal wagons at Badarpur Thermal Power Station. The matter has been investigated. The Court of Inquiry has concluded that the theft of containers took place due to negligence in performance of Escort Duty by the Escort Party and has recommended action against them as well as against those responsible for non-compliance of instructions relating to despatch of ammunition and detainment of guard. The findings have ruled out wilful sabotage or involvement of anti-nationals. Disciplinary action as recommended by the Court of Inquiry is in hand.

Defence Accommodation

773. SHRI RADHA MOHAN SINGH :
SHRI CHAMAN LAL GUPTA :

Will the Minister of DEFENCE be pleased to state:

(a) whether some civilian occupants of Defence in married accommodation of Delhi Station Headquarters have been issued notices for eviction on the ground of temporary allotment;

(b) if so, the details of each allotments made between May, 1993 to September, 1995 and their date of cancellations, if any; and

(c) the validity of notices issued by the Estate Officer, though these allotment do not fall in the definition of temporary allotment as per Public Premises Eviction Act, 1971?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Yes, Sir.

(b) A Statement is enclosed.

(c) The accommodation was allotted on temporary basis on specific requests from the individuals for specific period on expiry of which the concerned person was supposed to vacate the accommodation. The competent authority issued show cause notice for vacation of the houses under Section 4 and Section 7 of Public Premises (Eviction of Unauthorised Occupants) Act, 1971.